Written Answers INCOME-TAX INVESTIGATION COMMIS-STON

Will 260. Shri K. K. Basu: the Minister of Finance be pleased

- (a) the number of cases dealt with by the Income Tax Investigation Com-mission after December 1951 up to the end of May, 1952;
- (b) total amount of tax collected by the Commission during the same period:
- (c) the number of cases where offence of evasion was proved and punished; and
- (d) total amount realised voluntary disclosure after the appeal by the Minister?

The Minister of State for Finance (Shri Tyagi): (a) The number of cases disposed of by the Commission from 1st January 1952 to 31st May 1952 is

- (b) The Commission does not collect any tax. The amount of income-tax realised by the Income-tax Department during the same period in cases disposed of by the Commission is Rs. 1 crore and 66 lakhs.
- (c) Since the inception of the Commission, the number of cases in which concealment of income has been found out is 718. In 23 cases no concealment was detected.

620 cases have been disposed of on the basis of settlement. Ordinarily only a moderate penalty is imposed or recommended by the Commission in such cases since the settlement is made to some extent on the basis of dis-closures made by the assessees and partly on the basis of concealed income unearthed by regular investigation, but admitted by the assessees.

In the 121 cases disposed of on regu-In the 121 cases disposed of on regu-lar investigation, penalty for conceal-ment of income is invariably imposed both under the Income-tax Act and under the Excess Profits Tax Act, with rare exceptions where the Commission itself recommends either partial or no penalty.

Details of the settlement and investigation cases are:

| - | lo. of bases sposed of | Concealed income involved | Tax involved |
|---------------|---------------------------------|---------------------------------|-----------------------|
| | | Rs. | Rs. |
| Settlement . | 620 | 29 crores 42 lakhs | 16 crores 37 lakhs |
| Investigation | 121 | 4 crores 34 lakhs | 3 crores 1 lakh |
| Total | . 741 | 33 crores 76 lakhs | 19 crores 38 lakhs |

(d) The total amount realised upto the end of May, 1952 in cases of voluntary disclosures is Rs. 4 crores 67 lakhs.

LAW OFFICERS UNDER THE CENTRAL GOVERNMENT

261. Shri K. K. Basu: Will the Minister of Law be pleased to state:

- (a) the number of senior Law Officers under the Central Government other than the Attorney-General and Solicitor-General:
- (b) the names of such officers and the post they occupy;
- (c) whether any of such officers was practising as a Solicitor; and
- (d) the terms and conditions of service of such post?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Two, so far as the Ministry of Law is concerned.

- (b) Shri M. V. Jayakar, Solicitor to the Central Government at Bombay, and Shri S. K. Mandal, Solicitor to the Central Government at Calcutta.
 - (c) Yes, both of them,

(d) (i) Duration:

The Solicitors are appointed on a contract. The Solicitor at Calcutta is appointed for an indefinite term while the Solicitor at Bombay is appointed for a period of 5 years renewable at the option of the Government of India. Provision for termination of services in certain circumstances is provided

(ii) Duties:

To look after civil legal business of the Central Gover ment arising in Bombay/Calcutta | luding all litigation in Courts, advising State Railway Administration (if required), and De-partments of the Central Government located in Bombay/Calcutta, attending to the conveyancing work of such De-partments, and criminal business of advisory nature of such Departments.

(Ki) Remuneration:

Each of the two officers is paid a monthly retainer of Rs. 1,000 per mensem. The Solicitor at Calcutta is also paid an office allowance of Rs. 150 per mensem. These payments are inclusive of all in pocket or profit costs chargeable in respect of work done for Government, and charges for staff, office rent, telephone, postage, and all other establishment charges except stationery